

ã
ITEM NO.7

REGISTRAR COURT.2

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal (Civil) No(s).10447/2008

PHOOL SINGH

Petitioner(s)

VERSUS

MAHABIR SINGH & ORS.

Respondent(s)

(With appln(s) for substitution and prayer for interim relief)

Date: 31/01/2012 This Petition was called on for hearing today.

For Petitioner(s)

Mr Vinay Kumar Garg,Adv.

Mr. Fazal Ahmad,Adv.

For Respondent(s)

Mr. Parmanand Bhardwaj,Adv.

Mr. Brij Bhusan ,Adv

UPON hearing counsel the Court made the following
O R D E R

Service is complete. Respondent No. 1 alone has
filed counter affidavit. Lrs. of deceased respondent has
brought on record. It is submitted by petitioner that no
further steps are required. Hence, place the matter before
the Hon'ble Court, as per Rule.

(SUNIL THOMAS)
Registrar

s